

(b) As the Sukanya Samriddhi Account (SSA) Rules, 2014 are for the purposes of marriage and education, sufficient time has to be given to build the corpus for these purposes. Accordingly, Government has restricted the opening of accounts till the age of 10 years in SSA Rules.

(c) The Government has taken various measures to promote and popularise all small savings schemes including Sukanya Samriddhi Yojana in the country including rural areas, through electronic and print media as well as holding seminars, meetings and providing training to the various agencies involved in mobilising deposits under these schemes. Budgetary allocation for advertising and publications for small savings schemes was significantly enhanced in 2014-15.

(d) As per Sukanya Samriddhi Account Rules, 2014, deposit in the account may be made in cash, by cheque or demand draft.

Security breach in Hoshangabad Mint

1781. SHRI RAJ BABBAR:

SHRI T. RATHINAVEL:

Will the Minister of FINANCE be pleased to state:

(a) whether an inquiry into a serious security breach at the Hoshangabad Mint in manufacturing bank note papers using defective security thread with Arabic inscriptions in 2012 has described the lapse a very serious one with national security ramifications and exposing the country to allegations of counterfeiting its own currency, if so, the details thereof;

(b) the details of lapses detected by the enquiry committee;

(c) whether Government has taken any action against the officers who failed to supervise and understand the gravity of incident and kept the whole incident wrapped under carpet; and

(d) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA) : (a) and (b) Yes, Sir. The enquiry has disclosed breach of contractual obligations and criminal offence of cheating and forgery on the part of the supplier; violation of relevant rules/procedures, lack of sense of seriousness for taking administrative/supervisory action and lack of transparency on the part of officials of SPM, Hoshangabad; and withholding of material information from the Government and failure to take appropriate action on the part of SPMCIL.

(c) and (d) Government has decided to fix responsibility for the lapses on the officials in-charge at the time of the incident and accordingly, showcause notices have been issued to the concerned officials of Security Printing and Minting Corporation of India Limited (SPMCIL).

Criteria for capital infusion in banks

1782. SHRI PAUL MANOJ PANDIAN:

SHRI MAJEED MEMON:

Will the Minister of FINANCE be pleased to state:

(a) whether it is fact that Government has decided to infuse ₹ 6990 crore in nine State run banks under the new criteria which rewards efficient banks with extra capital to strengthen their position, if so, the details thereof; and

(b) whether it is also a fact that the methodology for arriving at the amount to be infused in these banks has been based on efficiency parameters, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA) : (a) and (b) Yes. Government has decided to infuse capital to the tune of ₹ 6,990 crore in nine Public Sector Banks (PSBs) during the current financial year 2014-15 on the basis of efficiency parameters *i.e.* Return on Assets (ROA) and Return on Equity (ROE). Bank-wise details are as under:-

Sl. No.	Name of the Bank	Amount (₹ in crore)
1.	State Bank of India	2970
2.	Bank of Baroda	1260
3.	Punjab National Bank	870
4.	Canara Bank	570
5.	Syndicate Bank	460
6.	Allahabad Bank	320
7.	Indian Bank	280
8.	Dena Bank	140
9.	Andhra Bank	120
TOTAL		6,990